NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.1218/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

SIGNATURE

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2017

NAME OF THE PARTIES:

Asset Reconstruction Company (India) Limited

V/s.

Tulsi Castings and Machining Limited

DESIGNATION

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

ARMAY WAONWA

NAME

116 PRAINZ

WAZALWAR

ADV.

F.R

CORPORATE

DERTON

Manaswi Agrawal Adr. for Applicant (ARCIL) an a

COMMON ORDER

C.P. No. 1162/I&BC/NCLT/MB/MAH/2017 C.P. No. 1218/I&BC/NCLT/MB/MAH/2017

- The Learned Representatives of both the sides are present.
- As already recorded on 07.09.2017 that a legal question is yet to be decided by the Larger Bench, hence in the light of the said observation of this very Bench while waiting for the decision of the Larger Bench, both the cases are adjourned to 22.12.2017.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 30.11.2017. Sd/-M.K. Shrawat Member (Judicial)

Aah